

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13418/2018

(Arising out of impugned final judgment and order dated 10-11-2017 in WC No. 19749/2015 passed by the High Court of Judicature at Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

ABHISHEK SINGH

Respondent(s)

(IA No. 183560/2018 - EXEMPTION FROM FILING O.T.
IA No. 183558/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 04-10-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Rachit Mittal, Adv.
Mr. Sudhir Naagar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service, nobody has appeared for the respondent.

Heard learned counsel for the petitioner.

Leave granted.

The interim order dated 14.05.2018 is confirmed to last until
the decision of this petition.

(BABITA PANDEY)
COURT MASTER

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER